

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.363/92

Date of Order: 9.6.1992

BETWEEN :

M.V.V.S.V.Prasad

.. Applicant.

A N D

1. Telecommunications District
Manager, Eluru.

2. Sub-Divisional Officer,
Telecommunications,
Tanuku.

3. D.Koteswara Rao, T.O.A.
D.E.T., Bhimavaram,
W.G.District.

4. K.Peddiraju, T.O.A.,
S.D.G.T., Tanuku.

5. C.M.S.V.Syam, T.O.A.,
S.D.G.T., Tanuku. .. Respondents.

Counsel for the Applicant .. Mr.K.L.Narasimham

Counsel for the Respondents .. Mr.N.R.Devraj for

Mr. N.V.Ramana *Addl Case*

CORAM:

HON'BLE SHRI A.B. GORTHI, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.)).

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Copy to:-

1. Telecommunications District Manager, Eluru.
2. Sub-Divisional Officer, Telecommunications, Tanuku.
3. Sri. D.Koteswara Rao, T.O.A. D.E.T., Bhimavaram, W.G.Dist.
4. Sri. K.Peddiraju, T.O.A., S.D.G.TT, Tanuku.
5. Sri. C.M.S.V.Syam, T.O.A., S.D.G.T., Tanuku.
6. One copy to Sri. K.L.Narasimham advocate, 2-2-186/17/C/1, Bagh Amberpet, Hyderabad-3.
7. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
8. One copy to ~~Scmble~~ Mr. T.Chandra Sekhar Reddy, Judicial Member, CAT, Hyd.
9. One spare copy.

Rsm/-

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The applicant has challenged the order L

dated 17.3.1992 transferring him from Tanuku to Bhimavaram.

The applicant joined ^{the} service in the office of the Sub-Divisional Officer, Telecommunications, Srikakulam, on 16.4.1981 as Telecom Office Assistant (TOA). He was transferred to Bhimavaram during March, 1985 at his own request. Once again at his own request he was transferred from Bhimavaram to Tanuku on 9.6.1988. He was however, surprised by an order dated 14.8.1991, he was directed to report back to Bhimavaram. On a representation made by him, ^{his} transfer was held in abeyance ^{by L.W.D.} dated 17.3.92 when he was finally ordered to report to Bhimavaram.

2. The arguments advanced in this case by Sri K.L.Narasimham, learned counsel for the applicant and the questions of law raised by him are identical to those in OA.364/92.

3. Sri N.R.Devraj, learned Addl. Standing Counsel, for Mr.N.V.Ramana, clarified that the applicant was sent to Tanuku at his own request for a specific purpose, that is, for the release of CRs. The said task was completed and accordingly he was back to Bhimavaram.

4. For the reasons stated by us in detail in OA.364/92, we find that this application too lacks in merit. We accordingly dismiss the same with no order as to costs.

Abhishek
(A.B.GORIHI)
Member (Admn.)

T. Chandrasekara Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 9th June, 1992

(Dictated in the Open Court)

817/6/92
Dy. Registrar (Jadu.)

contd: - 3/-

O.A- 363/82

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR. A.B. Gorai A.M. V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER (JUDL)

Dated: 9/6/1992

ORDER / JUDGMENT

R.A./C.A./M.A. NO.

O.A. No.

363/82

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

